

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH (COURT – II)**

**Item No. 211**  
**CP-74/ND/2024**

**IN THE MATTER OF:**

**Ashish Jain** ... **Applicant/Petitioner**

**Versus**

**East West Linkers Pvt. Ltd.** ... **Respondent**

**Under Section: 241(1),242**

**Order delivered on 16.07.2024**

**CORAM:**

**SH. MANNI SANKARIAH SHANMUGA SUNDARAM**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** :

**For the Respondent** : Adv. Vikram Kumar for Respondent no.3 & 4

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Ld. Counsel appearing for the Applicant present, Ld. Counsel appearing for the R-3 and R-4 present through VC. Ld. Counsel for the Applicant submitted that he received the copy of the reply filed on behalf of the R-1 as well as R-3 and R4 and seek some time to file rejoinder permission granted to file rejoinder within 10 days.

List on **03.09.2024**.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(MANNI SANKARIAH SHANMUGA SUNDARAM)**  
**MEMBER (J)**